

telephone system. The total amount of damage is estimated at £ 80,000/-

(c) and (d) The persons who ransacked the office have been identified as Mr. J. Nishal and Mr. J. Patel. Both of them are of Indian origin. Mr. Nishal is a British national and the nationality of Shri Patel is not known. These persons have been released on bail after arrest. The police are still investigating into this crime.

(e) Yes, Sir.

(f) On the day of the incident the security guard was in the main entrance of the building; the miscreants had climbed the fire escape staircase at the rear of the building and managed to open the second floor entrance and later the fifth floor door by using crowbars etc.

Air India has taken the following steps to prevent such incidents in future:

(1) A new security agency has been entrusted with the work of guarding the premises;

(2) Security locks have been provided to each floor, particularly in important office rooms;

(3) Two India based security officers have been posted to London to supervise the security arrangements; and

(4) One set of keys has been given to the security guard on duty to facilitate him to take rounds at regular intervals during the night both in and around the building.

Delay in Submission of Annual Report of IDBI

2090. SHRI R. L. BHATIA: Will the Minister of FINANCE be pleased to state:

(a) whether there had lately been inordinate delay in presenting to the Government and through them to the House the Annual Report of the I.D.B.I.;

(b) if so, the reasons therefor; and

(c) what steps are being taken to ensure timely submission of this Report and

when is the Report for the year 1981-82 to be laid on the Table of the House?

THE MINISTER OF FINANCE (SHRI PRANAB MUFHERJEE): (a) to (c): Industrial Development Bank of India has been submitting to the Government its annual reports within the period stipulated in the Industrial Development Bank of India Act, 1964. The reports have also been laid on the Table of the House thereafter at the earliest possible. IDBI expects to submit its report for the year 1981-82 also within the time stipulated under the above Act.

Delay in Income Tax cases

2091. SHRI R. L. BHATIA: Will the Minister of FINANCE be pleased to state:

(a) whether at present there are several forums at which the Income-tax Cases are heard which leads to considerable delays;

(b) whether Government are considering any proposal whereby such delays could be minimised; and

(c) if so, the broad outlines thereof and how long it will take to implement it?

THE MINISTER OF FINANCE (SHRI PRANAB MUKEHRJEE): (a) A case is heard by an Income-tax Officer or an Inspecting Assistant Commissioner of Income-tax, as the case may be, with whom the jurisdiction over the case of an assessee lies. However, under the provisions of section 144B of the Income-tax Act, 1961, in a case where the jurisdiction lies with an Income-tax Officer and he proposes to make an addition to the income/loss returned whereby the variation in the income returned and that proposed to be assessed is Rs. 1 lakh or more, he would forward a draft of the proposed order of assessment to the assessee. If the assessee files any objections to such a draft order, the draft order together with the objections is forwarded by the Income-tax Officer to the Inspecting Assistant Commissioner of Income-tax who, after considering the draft order and the objections and after going through (whether necessary) the records relating to the draft order, issue such direc-

tions, as he thinks fit, for the guidance of the Income-tax Officer to enable the latter to complete the assessment. However, no directions which may be prejudicial to the assessee shall be issued by the Inspecting Assistant Commissioner of Income-tax before an opportunity is given by him to the assessee of being heard. It may be added that section 144B was inserted in the Income-tax Act, 1961 by the Taxation Laws (Amendment) Act, 1975 with effect from 1-1-76 with the object of providing a second opportunity before a senior officer so that his skill and experience is applied before an assessment is finalised. Under this procedure, the maximum period by which the statutory time limit for the completion of an assessment can be extended will, in no case, exceed 180 days.

(b) No, Sir.

(c) Does not arise.

Review of productivity linked bonus to Government Employees

2092. SHRI N. E. HORO: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government propose to review the productivity linked bonus which it thought had an inbuilt feature to cover only specific categories of Government employees; and

(b) if so, the details regarding the policy of Government in this regard?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) and (b).

Comparative overdues position of Direct Agricultural Advances of Public Sector Banks.

(Amount in lakhs of Rs)

For the year ended	Balance outstanding	Demand	Overdues	% of overdues to demand
June '79	1,68,313	1,93,393	44,653	47.8
June '80	2,25,859	1,23,274	59,175	48.0
June '81	2,82,181	1,49,479	71,179	47.7
(Provisional)				

The original scheme of productivity linked bonus had an inbuilt feature to cover only some specific categories of Central Government employees. The scheme provided for a review after three years of its working. The review of the scheme has accordingly been initiated and Government's future policy in the matter will be determined after discussions with the representatives of the Staff Side in the J.C.M. in due course.

Recovery of loans given by Nationalised Banks

2093. SHRI ARJUN SETHI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that a large amount of bank loans given by nationalised banks are not recovered according to schedule;

(b) if so, the details in this regard during last three years, alongwith the pending amount of loan not recovered;

(c) the reasons for the delay in repayments in each category; and

(d) the steps taken or proposed to be taken to ensure timely recovery of these loans?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) to (d). The data relating to demand recovery and overdues position of bank loans is available, under the present reporting system of the Reserve Bank of India, for agricultural advances. The following table gives the position of bank loans in the last three years:—